

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP No.222/Chd/Hry/2017

In the matter of:

LUI Infra Pvt.Ltd.Petitioner.

Versus

Registrar of Companies, NCT of Delhi and Haryana.Respondent.

Present: Mr.Nahush Jain, Advocate with Mr.K.K.Singh and Ms.Richa Singh, Practising Company Secretaries for petitioner.
Mr.M.S.Pachouri, Registrar of Companies, Punjab and Chandigarh for Registrar of Companies, NCT of Delhi and Haryana.
Mr.Rajat Garg, Advocate for Mr.Tejender K.Joshi, Advocate for Income Tax Department.

Mr.Nahush Jain, Advocate has filed the power of attorney for the petitioner company. The petitioner has filed the additional affidavit of Madhu Kumar Gokapai, the authorised director of the company along with the copy of the bank account statement of the company from 01.04.2011 to 26.02.2018. The same be taken on record. The petitioner has not filed the latest balance sheet for the year ending 31.03.2017.

The matter is adjourned for arguments on 12.06.2018. The latest Balance Sheet for the year ending 31.03.2017 be filed at least two days before the date fixed with copy advance to the Registrar of Companies, Punjab and Chandigarh.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

May 17, 2018.
Ashwani